CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

ORIGINAL APPLICATION NO.170/00051/2017

DATED THIS THE 9TH DAY OF JANUARY, 2018 HON'BLE SHRI DR. K.B. SURESH, MEMBER (J) HON'BLE SHRI P. K. PRADHAN, MEMBER (A)

G. Shivakumar, S/o (late) H.P. Gangaiah, Aged about 31 years, R/o No.34, 8th Main Road, Byraveshwara Nagar, Nagarabhavi Main Road, Bangalore # 560 072.

....Applicant

(By Advocate Shri B. Veerabhadra)

Vs.

- 1.The Principal General Manager, Bangalore Telecom District, Telephone House, Rajbhavan Road, Bangalore # 560 001.
- 2.The Chief General Manager, Telecom, Karnataka Circle, No.1, Swamy Vivekananda Road, Halasuru, Bangalore # 560 008.
- 3.The Chairman cum Managing Director, Bharat Sanchar Nigam Limited, Bharat Sanchar Bhavan, H.C. Mathur Lane, Janpath, New Delhi # 110 001.
- 4.The Union of India,
 Ministry of Communications and
 Information Technology,
 Department of Telecommunications,
 Rep. by its Secretary,
 No.20, Ashoka Road,
 Sanchar Bhavan, New Delhi # 110 001.Respondents

(By Advocates Shri V.N. Holla, Counsel for R-1 to 3 and Smt.PK.Praneshwari, Sr.Panel Counsel for R-4)

ORDER (ORAL)

DR. K.B. SURESH, MEMBER (J):

- 1. Heard. The applicant had been considered for more than 3 times now. This time also he was considered on the basis of our order. He has secured 64 points as per the documents produced by the respondents in a sealed cover. Persons who had been appointed are at SI.No.1 to 19 who had secured more points than the applicant. Therefore, applicant's case is rightly rejected by the respondents.
- At this point of time, the learned counsel for the applicant seeks that he may be considered in the next meeting also which we find to be not tenable as nobody can be considered perennially for this purpose because of the long delay from the issuance of the cause of action to this day. Much water has flown under the bridge to consider the applicant. OA lacks merit. OA is dismissed. No order as to costs.

(P. K. PRADHAN) MEMBER (A) (DR. K.B. SURESH) MEMBER (J)

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Annexures referred to by the applicant in OA No.170/00051/2017

Annexure A1: True copy of the OA.No.310/2013 along with its annexures.

Annexure A2: True copy of the order dated 21.1.2015 in OA.No.310/2013

Annexure A3: True copy of impugned letter dated 5.10.2015

Annexures with reply statement by R-4:

Annexure R-1: True copy of letter No.273-19/2015/CGA/Estt.IV dated 6/2017